

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 434 of 2020

IN THE MATTER OF:

Anirudh Kumar

...Appellant

Versus

IBM India Pvt. Ltd. & Anr.

...Respondents

Present:

For Appellant : **Mr. Ketan Madan and Mr. Himanshu Arbola,
Advocates**

For Respondents : **Ms. Ashmi Mohan and Mr. Shwetabh Sinha,
Advocates for Respondent No. 1
Ms. Purti Marwah and Ms. Henna George, Advocates
for Respondent No. 2 (IRP)
Ms. Twisha Issar and Mr. Yogender Pal Singh, IRP**

O R D E R
(Through Virtual Mode)

23.07.2020 Learned counsel for the Appellant seeks some more time to incorporate the amendment in regard to arraying of Mr. Yogender Pal Singh, as party Respondent No. 2 in Memo of Appeal. The same be done within three days.

Ms. Purti Marwah, Advocate waives and accepts notice on behalf of Respondent No. 2. She may file the reply-affidavit along with Vakalatnama within two weeks.

Learned counsel for Respondent No. 1 seeks and is allowed extension of time to file reply-affidavit within two weeks. Rejoinder, if any, may be filed within a week thereof.

List the matter 'for Admission (After Notice)' on **26th August, 2020.**

Ms. Purti Marwal, learned counsel representing the 'Interim Resolution Professional' informs that the 'Committee of Creditors' has already been constituted.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

/ns/gc/